

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
OA NO.136/2007
Thursday this the 1st day of March, 2007.

CORAM:

HON'BLE SHRI N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER

Smt. Leena Abraham,
B-67, CPWD Quarters,
Kunnumpuram Kakkanad P.O.

... Applicant

By Advocate Mr. Roy Thomas

V/s.

1. Union of India represented by the Secretary,
to Government, Ministry of Information and Broadcasting,
Central Government Secretariat, New Delhi.
2. The Director General,
S-II, Section, All India Radio,
Akashwani Bhavan, Parliament Street, New Delhi-1.
3. The Director,
Staff Training Institute (Programs)
All India Radio, Kings way, New Delhi-9.
4. The Station Director,
All India Radio, Vazhuthakad P.O.,
Thiruvananthapuram.
5. The Executive Engineer(c),
Civil Construction Wing,
AIR and TV, CSEZ P.O. Kochi – 682 037.
6. The Director General,
S-II Section, Doordharsan,
Mandi House, Copper Nicus Marg, New Delhi.
7. Sri Ramakrishnan R,
UDC, All India Radio,
Pallikunnu P.O. Kannur.
8. Smt. A.D. Daisy,
UDC, All India Radio,
Beach Road, Calicut.
9. Sri C.V. Joseph,
UDC, AIR & TV,
CSEZ P.O. Kochi 0682 037.
10. Sri D. Shaji
UDC, All India Radio,
Ramavarma Puram, Thrissur

... Respondents

By Advocate Mr. M.M. Said Mohammed

The application having been heard on 1.3.2007 the Tribunal delivered the following:

(ORDER)

Hon'ble Shri N.Ramakrishnan, Administrative Member

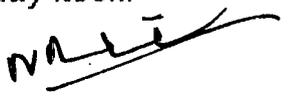
This is a case of the applicant being aggrieved by not knowing the state of her participation in the examination for promotion. She has submitted two representations Annexure A-7 and A-8 in the month of November, 2006 and January, 2007 ~~representations~~ respectively. By virtue of Annexure A-9, the 5th respondent has requested the third respondent for appropriate action on her representation. Applicant's counsel submitted that he would be satisfied with a direction to be issued by this Tribunal for a time bound due disposal of the representations. Learned counsel for the respondents has no objection to pursuing this course of action.

2. Under these circumstances, we direct that, both these representations shall be duly disposed off by the respondents concerned within a period of one month from the date of receipt of copy of this order.

3. With this direction, the OA is disposed of. No costs.

Copy of the order be given to the parties today itself.


GEORGE PARACKEN
JUDICIAL MEMBER


N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

abp